

WP(C)No. 377 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri B Laitmon, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to take fresh steps on respondent No. 4 by both ways with correct particulars within a period of three days.

Issue notice to respondent No. 4, who may file his counter affidavit within a period of three weeks.

List after three weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 276 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri E Nongbri, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the State respondents.

Shri R Deb Nath, CGC, present for the respondent No. 4.

Affidavit-in-opposition has been filed on behalf of the respondent No. 2. Same be taken on record.

Learned counsel for the petitioner states that copy of the counter affidavit has been supplied today only. He prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

List after three weeks. Meanwhile, the respondent No. 4 is also allowed to file its counter affidavit.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 295 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Petitioners are allowed to file rejoinder affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 298 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri A Khan, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 305 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Ms Q Lamare, Advocate present for the petitioner.

Smti. T Yangi, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 2. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit.

List on 18.02.2014.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 322 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioners.

Shri A Khan, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Petitioners are allowed to file rejoinder affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 323 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioners.

Shri A Khan, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Petitioners are allowed to file rejoinder affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 346 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri VGK Kynta, Senior Advocate, present for the respondents.

Shri B Khyriem, Advocate, present for respondents No. 7 to 13.

Adjourned at the request of the learned counsel for the petitioner. List on 20.02.2014.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 362 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for respondent No. 1.

Shri VGK Kynta, Senior Advocate, present for respondent No. 2.

Shri P Nongbri, Advocate, present for respondent No. 5.

Learned counsel for respondent No. 5 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
29.01.14

Cont Case No. 32 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri MF Qureshi, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for respondent No.

1.

Respondent No. 1 has filed the response. Same be taken on record.

Petitioner is directed to take fresh steps for service on respondent No. 2 by Registered Post as well as by ordinary post.

Issue notice to respondent No. 2 Shri Sahajaman S.K., who may file his response within a period of four weeks.

List after four weeks.

Petitioner is allowed to get the notice served by hand (Dasti) also.

CHIEF JUSTICE

dev
29.01.14

Crl Petn No. 62 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri KC Gautam, Advocate, present for the petitioners.

Shri P Sharma, Advocate, present for the respondent.

Learned counsel for the respondent states that the copies supplied to him all the annexures with affidavit were not legible as such counter affidavit could not be prepared. The petitioner undertakes to supply eligible copies of the annexures with affidavit today.

Respondent is allowed further four weeks' time to file counter affidavit.

List after four weeks.

Interim order dated 04.11.2013 is extended till the next date of listing.

CHIEF JUSTICE

dev
29.01.14

MC No. 4 of 2014
IN WP(C)No. 7 of 2014

29.01.2014

HON'BLE THE CHIEF JUSTICE

In view of the order passed in WP(C)No. 7 of 2014, this
Misc. Case also stands disposed of as infructuous.

CHIEF JUSTICE

dev
29.01.14

MC No. 100 of 2013
IN WP(C)No. 71 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case after two weeks along with
WP(C)No. 71 of 2013.

CHIEF JUSTICE

dev
29.01.14

MC No. 331 of 2013
IN WP(C)No. 305 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case on 18.02.2014 along with
WP(C)No. 305 of 2013.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 7 of 2014

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri HS Thangkhiew, Senior Advocate, assisted by
Shri PN Nongbri, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for respondents.

Learned counsel for the parties state that this writ
petition has become infructuous. Accordingly, this writ
petition is disposed of as infructuous.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 13 of 2014

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 71 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Ms. SG Momin, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for respondents No. 1 and 2.

Shri S Sen, Advocate, present for respondents No. 3 and 4.

Learned counsel for respondents No. 3 and 4 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 121 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file rejoinder affidavit.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 230 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Respondents are directed to supply copy of the counter affidavit to the counsel of the petitioners.

Petitioners are allowed to file rejoinder affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 231 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Respondents are directed to supply copy of the counter affidavit to the counsel of the petitioners.

Petitioners are allowed to file rejoinder affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 241 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Ms R Dhar, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the State respondents.

Ms SG Momin, Advocate, present for respondents No. 5,7 and 9.

Affidavit-in-opposition has been filed on behalf of respondents No. 5, 7 and 9. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 249 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Shri VGK Kynta, Senior Advocate, present for respondents No. 2 to 6.

Learned counsel for the petitioner prays for and is allowed three days time to file affidavit of service of notice on respondent No. 7.

List after three days.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 260 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioner states that rejoinder affidavit has been filed in the Registry.

Registry is directed to trace out the rejoinder affidavit if filed, and place the same on record.

List this writ petition for final hearing in due course.

CHIEF JUSTICE

dev
29.01.14

WP(C)No. 266 of 2013

29.01.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioners.

Shri A Khan, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed four weeks' time to file rejoinder affidavit.

List after four weeks.

CHIEF JUSTICE

dev
29.01.14